

December, 1986 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-4806/87]

with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-4813/87]

(167) Report of the Mallabhum Gramin Bank for the year ended the 31st December, 1986 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-4807/87]

(168) Report of the Mayurakshi Gramin Bank for the year ended the 31st December 1986 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-4808/87]

(169) Report of the Uttarbanga Kshetriya Gramin Bank for the year ended the 31st December 1986 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-4809/87]

(170) Report of the Sagar Gramin Bank for the year ended the 31st December 1986 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-4810/87]

(171) Report of the Howrah Gramin Bank for the year ended the 31st December 1986 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-4811/87]

(172) Report of the Murshidabad Gramin Bank for the year ended the 31st December 1986 together with the Accounts and the Auditor's Report thereon [Placed in Library See No LT-4812/87]

(173) Report of the Arunachal Pradesh Rural Bank for the year ended the 31st December, 1986 together

12.06 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL Sir, I have to report the following message received from the Secretary-General of Rajya Sabha —

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th August, 1987 agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1987 which was passed by the Lok Sabha at its sitting held on the 10th August, 1987 "

ASSENT TO BILL

SECRETARY-GENERAL Sir, I beg to lay on the Table the Payment of Gratuity (Amendment) Bill, 1987 passed by the Houses of Parliament during the Second part of the Current Session and assented to since a report was last made to the House on the 14th August 1987

12.06½ hrs.

AMENDMENTS TO DIRECTIONS BY THE SPEAKER UNDER THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN LOK SABHA (THIRD EDITION)

[English]

SECRETARY-GENERAL I beg to lay on the Table a copy of the amendments to Direction 2 (Hindi and English versions)

issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

12.07 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1987-88

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to present a statement (Hindi and English versions) showing the supplementary Demands for Grants in respect of the Budget (General) for 1987-88

12.7½ hrs

BUSINESS OF THE HOUSE

[*English*]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 24th August, 1987, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting of the Supplementary Demands of Grants (General) for 1987-88.
- (3) Consideration and passing of:
 - (a) The Brentford Electric (India) Ltd. (Acquisition and Transfer of Undertakings) Bill, 1987
 - (b) The Atomic Energy (Amendment) Bill, 1987 as passed by Rajya Sabha.
 - (c) The Air (Prevention and

Control of Pollution) (Amendment) Bill, 1987

- (d) The National Dairy Development Board Bill, 1987
- (e) The Navy (Amendment) Bill, 1987, as passed by Rajya Sabha
- (f) The Representation of the People (Amendment) Bill, 1987, as passed by Rajya Sabha.
- (g) The Repealing and Amending Bill, 1986, as passed by Rajya Sabha.
- (h) The All India Institute of Medical Sciences and Post Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 1987, as passed by Rajya Sabha.

(*Interruptions*)

[*Translation*]

MR. SPEAKER: It is coming today, what are you doing? There is a discussion on flood situation today itself.

(*Interruptions*)

[*English*]

MR SPEAKER : Not allowed.

SHRI BHADRESWAR TANTI : Assam Accord has not been implemented even after two years.

MR. SPEAKER : I have already allowed you to make a submission today.

SHRI BHADRESWAR TANTI : About Assam?

[*Translation*]

MR. SPEAKER : You do not bother to see, what can I do?

(*Interruptions*)